

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.2657 of 2019

Suresh Pandey	Petitioner
Versus				
Union of India & Others	Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	: Mr. Arun Kumar Dubey, Advocate
For the Union of India	: Mr. Rajiv Sinha, ASGI
For the BCCL	: Ms. Swati Shalini, Advocate

05/09.07.2020 Heard Mr. Arun Kumar Dubey, learned counsel for the petitioner, Mr. Rajiv Sinha, ASGI, learned counsel for Union of India and Ms. Swati Shalini, A.C. to Mr. Amit Kumar Das learned counsel for the BCCL.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioner is directed to array the BCCL as party respondent in the writ petition in this week itself and serve two copies of the same upon learned counsel for BCCL.

Ms. Swati Shalini, A.C. to Mr. Amit Kumar Das, learned counsel for the BCCL is directed to file counter affidavit within a period of two weeks.

Post this matter on 18th August, 2020.

Let the name of learned counsel, Mr. Amit Kumar Das be reflected in the cause list as counsel for BCCL.

(Sanjay Kumar Dwivedi, J.)

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